

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/RP/2017

in

Petition No. 7/GT/2016

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Hearing: 25.7.2017

Date of Order: 31.7.2017

In the matter of

Review of Commission's order dated 24.3.2017 in Petition No. 7/GT/2016 regarding approval of generation tariff of Udupi Thermal Power Station (1200 MW) for the period from 11.11.2010 to 31.3.2014.

And

In the matter of

1. Hubli Electricity Supply Company Ltd
Navanagar, PB Road, Hubli,
Karnataka - 580025

2. Mangalore Electricity Supply Company Ltd,
Paradigm Plaza, AB Shetty Circle,
Mangalore-575001

3. Gulbarga Electricity Supply Corporation Ltd
Station Road, Kalburgi - 585102,
Karnataka

4. Chamundeshwari Electricity Supply Corporation Ltd
927, L J Avenue, GF, New Kantharaj Urs Road,
Saraswatipuram, Mysore-570009

...Petitioner

Vs.

1. Udupi Power Corporation Limited
2nd Floor, "Le Parc Richmond"
51, Richmond Road
Bengaluru-560025

2. Punjab State Power Corporation Limited
The Mall, Patiala-147 001

...Respondents

Parties present:

Shri D.L. Chidananda, Advocate, HESCL



Interim Order

This application has been made by the petitioner, HESCL, for review of order dated 24.3.2017 in Petition No. 7/GT/2016, whereby the Commission had determined the tariff of Udupi Thermal Power Station (1200 MW) for the period from 11.11.2010 to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order dated 24.3.2017, the learned counsel for the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:

- (i) *UPCL is not entitled to additional fuel cost over and above the cost after commission of the Jetty;*
- (ii) *Disallow the charges which are not provided under Regulation 21 of the 2009 Tariff Regulations as claimed by the UPCL in the monthly invoices;*
- (iii) *Revise the ECR calculation as per Regulation 21 (6) of the 2009 Tariff Regulations and consider the GCV at load port 'as received' basis;*
- (iv) *UPCL to refund the excess payment made by the ESCOMs towards carrying cost;*
- (v) *Exclude jetty from auxiliary consumption and treat as consumer of the MESCOM or reduce auxiliary percentage of jetty;*
- (vi) *Revise the Erection, Testing and Commissioning expenses in additional BOP;*
- (vii) *Disallow the claim of upfront fees in capital cost as well as in the fuel invoices;*
- (viii) *Disallow excess Interest during Construction of ₹80.50 crore in the Capital Cost.*
- (ix) *Revise the infirm power payment of ₹98.50 crore and reduces ₹35.14 crore from the capital cost as revenue earned over and above the fuel cost.*
- (x) *Revise the un-discharged liabilities and the capital cost.*

3. Heard the learned counsel for the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 2.8.2017. The respondents shall file their replies by 18.8.2017, with copy to the petitioner, who shall file its rejoinder, if any, by 23.8.2017. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. The petition shall be listed for hearing on 5.9.2017.

-Sd/-
(Dr. M.K.Iyer)
Member

-Sd/-
(A. S. Bakshi)
Member

-Sd/-
(A. K. Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

